
(2021) 06 UK CK 0063

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 891 Of 2021

Surti Alias Surat Lal & Others

APPELLANT

Vs

Director Rehabilitation Tehri Dam Project & Others

RESPONDENT

Date of Decision : 18-06-2021

Acts Referred:

Citation : (2021) 06 UK CK 0063

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : S.R.S. Gill, G.S. Negi, Shobhit Saharia

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. Land of the petitioners was acquired for Tehri Dam Project. They claimed benefit under the Rehabilitation Policy, which provides for allotment of

residential plots to deserving persons. Claim of some of the petitioners for allotment of residential plots has been allowed by Director (Rehabilitation),

Tehri Dam Project vide order dated 06.02.2021.

2. As per the Government Policy, residential plots have to be allotted to eligible persons, through draw of lots. Since no time frame was indicated by

the Director (Rehabilitation), Tehri Dam Project for holding draw of lots in his order, therefore, petitioners have approached this Court seeking

following reliefs:-

(i) Issue a writ, order or direction in the nature of Certiorari to call for the record and to modify order dated 06.02.2021 passed by the respondent no. 1

to the extent, it does not prescribe any date of process of lottery for the allotment of plots to the petitioner.

(ii) Issue a writ, order or direction in the nature of Mandamus directing the respondent no. 1 to hold the lottery amongst all the available plots within

the rehabilitation sites for which the amount has already been paid by the petitioners, further all the matter cannot be dealt with on the process of the

process of lottery without there being any indefinite period.

3. Vide order dated 27.05.2021, learned State counsel was asked to get instructions, as regards the proposed date of holding draw of lots. Thereafter

again on 11.06.2021, time was given to the State counsel for this purpose.

4. Today, Mr. G.S. Negi, learned Additional C.S.C. for the State, on instructions received from Director (Rehabilitation), Tehri Dam makes a

statement that draw of lots is proposed to be held in the second week of July, 2021.

5. Having regard to the aforesaid facts and circumstances of the case, the writ petition is disposed of with a direction to the Director (Rehabilitation),

Tehri Dam Project (respondent no. 1) to hold draw of lots in the second week of July, 2021 or any other date within eight weeks thereafter.